

**Central Administrative Tribunal
Principal Bench**

**OA No. 318/2017
MA No. 3232/2017**

New Delhi this the 21st day of May, 2019

**Hon'ble Mr. V. Ajay Kumar, Member (J)
Hon'ble Ms. Nita Chowdhury, Member (A)**

Sunil Kumar Yadav, Sub-Inspector
No. D-562, PIS No. 27920010
Aged about 45 years,
S/o Sh. Rattan Singh Yadav
R/o Village Pandwala Khurd
P.O. Pandwala Kalan
New Delhi-110043

- Applicant

(By Advocate: Mr. Yashpal Rangi for Mr. MK Bhardwaj)

Versus

1. The Commissioner of Police,
Police Headquarters,
IP Estate
New Delhi
2. The Joint Commissioner of Police,
South Western Range, Delhi
Police Headquarters,
IP Estates
New Delhi
3. The Addl. Commissioner of Police (Vig.)
Police Headquarters
IP Estate
New Delhi
4. The Dy. Commissioner of Police,
Establishment, Police Headquarters
IP Estate,
New Delhi
5. The Dy. Commissioner of Police,
South West Distt.

Sec-19, Dwarka, New Delhi

- Respondents

(By Advocate: Mr. Harvinder Oberoi for Mr. BNP Pathak)

O R D E R (Oral)

Hon'ble Mr. V. Ajay Kumar, Member (J):

Mr. Yashpal Rangi, proxy for Mr. MK Bhardwaj, counsel for the applicant, submits that the applicant would be satisfied if the OA is disposed of by directing the respondents to consider his representation which is pending with the respondents within a fixed time frame.

2. Mrs. Harvinder Oberoi, proxy for Mr. BNP Pathak, counsel for the

respondents, on instructions from the departmental representative, who is present in the court, submits that she has no objection to the aforesaid request of the applicant.

3. In the circumstances, the OA is disposed of, without going into the

merits of the case, by directing the respondents to consider the claim of the applicant in accordance with law and to pass appropriate speaking and reasoned order thereon within 90 days of receipt of a copy of this order. No costs.

Pending MA, if any, also stands disposed of.

(Nita Chowdhury)
Member (A)

(V. Ajay Kumar)
Member (J)

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